

[Shri K.R. Ganesh]

sub-section (3) of section 3 of the Mysore State Legislature (Delegation of Powers) Act, 1971 :—

- (i) The Mysore Entertainments Tax (Amendment) Act, 1971 (President's Act No. 14 of 1971) published in Gazette of India dated the 30th November, 1971.
- (ii) The Mysore Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Act, 1971 (President's Act No. 15 of 1971) published in Gazette of India dated the 30th November, 1971.
- (iii) The Mysore Motor Vehicles Taxation (Amendment) Act, 1971 (President's Act No. 16 of 1971) published in Gazette of India dated the 30th November, 1971.
- (iv) The Mysore Stamp (Amendment) Act, 1971 (President's Act No. 17 of 1971) published in Gazette of India dated the 30th November, 1971.
- (v) The Mysore Sales Tax (Amendment) Act, 1971 (President's Act No. 18 of 1971) published in Gazette of India dated the 30th November, 1971. [*Placed in Library. See No. LT-1312/71.*]

REVIEW AND ANNUAL REPORT OF
DURGAPUR PROJECTS LTD.

SHRI SHAINAWAZ KHAN: I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (3) of section 19A of the Companies Act, 1956 read with clause (c) (ii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal :—

- (1) Review by the Government on the working of the Durgapur Projects Limited, Durgapur, for the year ended 31st March, 1971.

- (2) Annual Report of the Durgapur Projects Limited, Durgapur, for the year ended 31st March, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1317/71.*]

UNION PUBLIC SERVICE COMMISSION
(EXEMPTION FROM CONSULTATION)
AMENDMENT REGULATION, 1971

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K.C. PANT) : On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1971 (Hindi and English versions) Published in Notification No. G.S.R. 1654 in Gazette of India dated the 6th November, 1971, under clause (5) of article 320 of the Constitution, together with an explanatory Note. [*Placed in Library. See No. LT-1314/71.*]

REVIEW ON FILM FINANCE CORPORATION
LIMITED, 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1970-71.
- (2) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1315/71.*]

GUJARAT SURVIVING ALIENATIONS
ABOLITION SECOND AMENDMENT
RULES, 1971

THE MINISTER OF STATE IN THE

MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy of the Gujarat Surviving Alienations Abolition (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM-4125-M-GSA-1071/8.175-Y in Gujarat Government Gazette dated the 29th September, 1971, under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, together with an explanatory Note. [Placed in Library See No. LT-1316/71].

CORRECTION OF ANSWER TO USQ NO. 6719 RE GROWTH OF INDUSTRIAL HOUSES

औद्योगिक विकास मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद : मैं औद्योगिक गृहों में वृद्धि के बारे में श्री बी०के० दासचौधरी के अंतरांकित प्रश्न मसूदा 6719 के अग्रस्त, 1971 को दिये गये उत्तर को शुद्ध करने के लिये तथा उत्तर को शुद्ध करने में हुए विलम्ब के कारणों का एक विवरण मना पटल पर रखता हूँ।

Statement

In the answer given to the Unstarred Question No. 6719 in the Lok Sabha on the 3rd August, 1971, it has *inter-alia* been stated that "the Monopolies Inquiry Commission listed in its Report 75 Groups whose total assets were found to be not less than Rs. 75 crores in 1964". This statement may kindly be corrected to read as under :—

"The Monopolies Inquiry Commission listed in its Report 75 Groups whose total assets were found to be not less than Rs. 5 crores in 1964".

Also the figures of assets given in the Statement attached to the answer are in 'Crores of Rupees'.

NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS AND FAMILY PENSION FUND ACT, 1952

THE DEPUTY MINISTER IN THE

MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952 :—

- (1) The Employees' Provident Funds (Second Amendment) Scheme, 1971, published in Notification No. G.S.R. 731 in Gazette of India dated the 22nd May, 1971.
- (2) The Employees' Family Pension (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1252 in Gazette of India dated the 1st September, 1971.
- (3) The Employees' Provident Funds (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1488 in Gazette of India dated the 9th October, 1971. [Placed in Library. See No. LT-1318/71]

GUJARAT GOVERNMENT NOTIFICATION UNDER BOMBAY PRIMARY EDUCATION ACT, 1947

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. D. P. YADAVA) : I beg to lay on the Table a copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Bombay Primary Education Act, 1947 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—

- (1) The Bombay Primary Education (Gujarat Second Amendment) Rules, 1971, published in Notification No. K/SH/2847/PEA/1470-26317-K in Gujarat Government Gazette dated the 23rd May, 1971.
- (2) The Bombay Primary Education (Gujarat Third Amendment) Rules, 1970, published in Notification